

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2015 [IA NOs. 55, 70 & 71 OF 2015] &
APPEAL NO. 53 OF 2015 [IA NOs. 72 & 73 OF 2015]**

Dated: 03rd November, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Monnet Ispat and Energy Ltd.

...Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anshu Mahajan
Mr. Rahul Singh &
Mr. Karan Arora

Counsel for the Respondent(s) : Ms. Superna Srivastava &
Ms. Anushka Arora for R-2

Mr. C.K. Rai &
Mr. Paramhans for R-1

ORDER

In this batch of Appeals being nos. 52 of 2015 and 53 of 2015, learned counsel for the appellant prays for and is granted one week's time to file rejoinder to the reply filed by the learned counsel for the State Commission.

Post this batch of Appeals for arguments on **12th January, 2016.**

(I.J. Kapoor)
Technical Member
rkt/dk

(Justice Surendra Kumar)
Judicial Member